

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4392
ANSWERED ON:20.02.2014
ASSISTANCE UNDER IAY
Meghwal Shri Arjun Ram

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether any assistance is provided under Indira AwasYojana (IAY) to families who suffered losses due to fire mishaps;
- (b) if so, the details thereof;
- (c) whether the Government proposes to compensate the loss caused to the houses in rural areas due to fire mishaps;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA)

(a) to (e) : In the Indira AwasYojana Guidelines, effective from 01.04.2013, five percent of the IAY annual allocation is retained at the Central level as the reserve funds. Special Projects for utilizing the reserve fund can be submitted by States/UTs for the following:

- (i) Rehabilitation of BPL families affected by natural calamities.
- (ii) Rehabilitation of BPL families affected by violence and law and order problems.
- (iii) Settlement of freed bonded labourers and liberated manual scavengers.
- (iv) Settlement of particularly vulnerable tribal groups.
- (v) New technology demonstration- especially with focus on affordable and green technologies.
- (vi) Rehabilitation of people affected by occupational diseases like Silicosis, Asbestos, people affected by overuse of pesticides etc. or people affected in an epidemic of diseases like Kala-azar.
- (vii) Settlement of households benefited under The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act 2006, commonly known as FRA beneficiaries.
- (viii) Settlement of people forced to relocate in districts along the International border.

There is no specific mention of fire mishaps, however it could come under the category of calamities.